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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No.569/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12TH JULY, 2018, 10:30 A.M.

Name of the Company		Manu Vyapar Pvt.Ltd.-Vs- Leverage Capital Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Sawnav Jain

for financial creditor

(S Jain)
12/7/18

2. Shantamu Mishra
Advocate
Advocate

For Financial debtor

Shantamu Mishra
12/7/18

ORDER

The Ld. Counsel for the Financial Creditor and Corporate Debtor is present.

Ld. Counsel for the Financial Creditor filed affidavit of service of notice to the Corporate Debtor. Ld. Counsel entered appearance for the corporate debtor and sought time to file Vakalatnama, Board Resolution and reply affidavit. Vakalatnama and Board Resolution is to be filed within 3 days and reply affidavit within 7 days. Financial Creditor is directed to file rejoinder, if any, within 7 days of receipt of reply affidavit.

List it for further consideration on 03/09/2018.

Sd

(Jinan K.R.)
Member (J)